TW DEPUTY MINISTER IN THE . MIN'STRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NAB* AZAD): (a) to (c) The MRTP

Act !!9b9 which came into force with effect from 1-6-1970 contains the provision), *interalia* for the control of monopolies. It is also one of the objects of the said An to provide to see that the operation ot economic system does not result in the concentration of economic power to the common detriment. The recommendations of the High Powered Expeil Committee (Sachar Committee) on the modifications necessary for making the Act more effective have been considered by th? Government and a comprehensive Bill aa the basis of the decisions taken by the Government is likely to be introduced shortly.

Bringing Public Sector Enterprises* within the Perview of MRTP Act

609. SHRr INDRADEEP SINHA: SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has recommended to bring the Public Sector enterprises within the purview of the MRTP Act; and

(b) if so, what are the details in this regard?

THH DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

of section 3 of the MRTP Act, to provide that the MRTP Act shall apply to (i) any undertaking or controlled by Government company; (ii) any undsrtaking owned or controlled by the Central Government or State (ment; nnd (tii) any undertaking .1 by corporations (not being a company) established by or undei any Central or State Act provi ded ho we Ter that the Central Government, in consultation with the MRTP Commission, may exempt any such undertaking from the implication of this Act. However, it had further been stipulated that Chapter III of the Act essentially concerned with substantial expansion, setting up of new undertakings and amalgamation & merger etc. was not to apply to these categories of undertakings. In addition, the Commission had also recommended that undertakings the management of which bas been taken over by any person oi persons in pursuance of any authorisation made by Central/State Governments should also come within the purview of the Act.

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Exploitation of Labourers

610. SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have collected any data to ascertain the extent of widespread exploitation of labour by contractors and existence of 'bonded labour' systems in various States in our country; and

(b) what step's have been taken by Government to check the evil of bonded labour?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRIMATI MOHSINA KIDWAI): (a) Government have not collected any data relating to exploitation of labour by contractors. However, data regarding existence of bonded labour syster in various states has been obtained. Statement indicating the number of bonded labourers identified, freed and reli ted in different States as per the reports received from the State Govei 30-6-82 is appended. I

from

under tha Bon ur System (Abolition) Act, 1976. The responsibility for identification, release and rehabilitation of bonded labourers rests entirely with the State Governments who are the Appropriate